

STATE BANK OF INDIA BILL

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Let me first make a submission that it is only five minutes to 2-30. I do not know whether I shall begin at this stage. If the House is ready to give me some more time then I can begin my speech. Otherwise....

Shri A. M. Thomas (Ernakulam): Today we are to sit till 6 o'clock.

Mr. Deputy-Speaker: What is the time that the hon. Minister expects to take?

Shri A. C. Guha: About 45 minutes for my speech.

Mr. Deputy-Speaker: Is the House willing to sit after 5 o'clock, say, till 5-40?

Shri K. K. Basu (Diamond Harbour): Unless the hon. Minister speaks at the end, the Private Members' business will collapse and we cannot postpone the Private Members' business at all.

Mr. Deputy-Speaker: If the House is willing, the hon. Minister may start now and take 45 minutes, and after that, the Private Members' business may start.

Shri Bansal (Jhajjar-Rewari): I would suggest that as there are only five minutes more, the Finance Minister may move his Bill tomorrow.

Shri A. C. Guha: If the House is not willing to sit some more time after five, or give me a portion of the Private Members' time, there is no use starting with the Bill just for five minutes.

Mr. Deputy-Speaker: If the hon. Minister starts today, the Bill will stand over till tomorrow.

Shri Bansal: What point is gained by his starting now just for five minutes?

Mr. Deputy-Speaker: The Bill then will stand over and it will be the first thing to be taken up tomorrow.

Shri A. C. Guha: I beg to move:

"That the Bill to constitute a State Bank for India, to transfer to it the undertaking of the Imperial Bank of India and to provide for other matters connected therewith or incidental thereto, be taken into consideration."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-EIGHTH REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1955."

The Report is in connection with the allotment of time for the Resolutions to be discussed today. The allotment of time is given in the Report and it is with the House and in the hands of every Member. I need not repeat it.

I commend that the Report be accepted.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1955."

The motion was adopted.

RESOLUTION RE WEIGHTS AND MEASURES—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further discussion of the Resolution moved by Shri K. T. Achuthan on the 9th April, 1955.

The time allotted is two hours: time already taken is 11 minutes and the balance is 1 hour 49 minutes. As usual, in the matter of Resolutions, 15